



2026:AHC-LKO:6093-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 742 of 2026

Madhukar Shukla

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Housing And Urban
Planning Deptt. Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Himanshu Nag
Counsel for Respondent(s)	:	C.S.C., Shobhit Mohan Shukla

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Himanshu Nag, learned counsel for the petitioner, Shri Raj Bux Singh, learned Additional Chief Standing Counsel for State-respondent nos.1 and 4 and Shri Shobhit Mohan Shukla, learned counsel for Real Estate Regulatory Authority, Lucknow- respondent nos.2 and 3.

2. The petitioner herein seeks execution of recovery certificate dated 11.06.2022 issued by the U.P. Real Estate Regulatory Authority, Lucknow, as contained in Annexure no.1, for satisfaction of the order dated 29.10.2020 passed by the same authority.

3. Learned counsel for the petitioner invites our attention to paragraph 8, wherein it has been pleaded that no appeal has been filed against order dated 29.10.2020 nor any challenge has been raised to the recovery certificate dated 11.06.2022 by the respondent no.5. However, Shri Raj Bux Singh, Additional Chief Standing Counsel appearing for the Revenue Authorities, who are to give effect to the aforesaid recovery certificate, has written instructions to submit that several recovery certificates have been issued against respondent no.5, some of which have been satisfied and the amount has been recovered by putting some of the properties of respondent no.5 to auction, successfully, but, the remaining properties,

inspite of being put to auction, have not been sold because nobody is coming forward to participate in the auction.

4. Be that as it may, whatever the Revenue Authorities have to do as per law they should do it and then intimate the U.P. Real Estate Regulatory Authority, Lucknow accordingly, as per law, but let this exercise be completed within one month, as suggested by Shri Raj Bux Singh. Thereafter, if the petitioner is still aggrieved, he may pursue the remedies as may be available to him as per law.

5. The petition is, accordingly, **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 28, 2026

Arnima